

BAJAJ HOUSING FINANCE LIMITED

CORPORATE OFFICE: Cerebrum IT Park B2 Building 5th floor, Kalyani Nagar, Pune, Maharashtra 411014
BRANCH OFFICE: 4th Floor, Aurum Avenue, Opp. Mayer Bungalow, Nr. Lowgarden, Ellisbridge, Ahmedabad - 380006

POSSESSION NOTICE

U/s 13(4) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, Rule 8-(1) of the Security Interest (Enforcement) Rules 2002. (Appendix-IV)
Whereas, the undersigned being the Authorized Officer of M/s BAJAJ HOUSING FINANCE LIMITED (BHFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notice(s) to Borrower(s) / Co Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

Table with 4 columns: Name of the Borrower(s) / Guarantor(s), Description of Secured Asset (Immovable Property), Demand Notice Date and Amount, Date of Possession. Includes details for LUNAVADA and 4YORMSEA759609 branches.

BAJAJ FINANCE LIMITED

CORPORATE OFFICE: Cerebrum IT Park B2 Building 5th floor, Kalyani Nagar, Pune, Maharashtra 411014
BRANCH OFFICE: DVID Elite Complex, 2nd Floor, PLOT NO 152; Near Agra bazar, Sector 6, Gandhinagar, Gujarat 382006

POSSESSION NOTICE

U/s 13(4) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, Rule 8-(1) of the Security Interest (Enforcement) Rules 2002. (Appendix-IV)
Whereas, the undersigned being the Authorized Officer of M/s BAJAJ FINANCE LIMITED (BFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notice(s) to Borrower(s) / Co Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

Table with 4 columns: Name of the Borrower(s) / Guarantor(s), Description of Secured Asset (Immovable Property), Demand Notice Date and Amount, Date of Possession. Includes details for LIMKHEDA branch.

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF PRINCI PROTEINS PRIVATE LIMITED. Includes relevant particulars table and notice text.

MAHINDRA RURAL HOUSING FINANCE LIMITED

Corporate Office: Mahindra Rural Housing Finance Ltd., Sachana House, 2nd Floor, 570, P.B.Marg Worli, Mumbai 400 018 India, Tel: +91 22 66523500 Fax: +91 22 24972741
Regional Office: 82A, 8th Floor, New York Tower-A, Thaltej cross road, Thaltej, Ahmedabad-380054. Tel 079-41068900

Whereas the undersigned being the authorized officer of M/S Mahindra Rural Housing Finance Ltd. (hereinafter referred to as "MRHL"), Having its registered office at AHMEDABAD and Branch office at BHAVNAGAR, GODHRA, IDAR, KAPADWANJ, PATAN under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice being within 60 days from the date of receipt of the said notice.

Table with 4 columns: S.N., Name of the Borrower(s) / Guarantor(s), Description of Secured Asset (Immovable Property), Demand Notice Date and Amount, Date of Possession. Lists multiple borrowers and guarantors across various branches.

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SHREE RAM PROTEINS LIMITED

CIN: L01405GJ2008PLC054913
Registered Office: Imperial Heights Tower-B, Second Floor, Office No. B-206, 150 Ft Ring Road, Opp Big Bazar Rajkot -360005 Contact No. +912825280634
Website: www.shreeramproteins.com; Email: info@shreeramproteins.com

NOTICE OF THE 14TH ANNUAL GENERAL MEETING OF THE COMPANY AND E-VOTING

NOTICE is hereby given that in view of the continuing Covid-19 pandemic and in accordance with the May 5, 2022 Circular No. 02/2022 issued with Circular No. 2020/02 dated May 05, 2020, with Circular No. 14 dated April 8, 2020 and Circular No. 17 dated April 13, 2020 and Circular No. 02/2021 dated January 13, 2021 in relation to "Clarification on holding of annual general meeting (AGM) through video conferencing (VC) or other audio visual means (OAVM)" (hereinafter collectively referred to as "MCA Circulars") issued by Ministry of Corporate Affairs ("MCA") for holding of Annual General Meeting through VC or OAVM, the Fourteenth (14th) Annual General Meeting (AGM) of the Members of Shree Ram Proteins Limited will be held on Monday, July 18, 2022 at 04:00 PM.

In accordance with the General Circular No. 02/2022 dated May 05, 2022 read with General Circular No. 14/2020 dated April 8, 2020, General Circular No. 17/2020 dated April 13, 2020 and General Circular No. 02/2021 dated January 13, 2021, issued by the Ministry of Corporate Affairs and Circular No. SEBI/HO/CFD/CMD1/DIR/P/2020/79 dated May 12, 2020 and Circular No. SEBI/HO/CFD/CMD2/DIR/P/2022/62 dated May 13, 2022 issued by the Securities Exchange Board of India (SEBI) the Notice of AGM along with Annual Report 2021-22 have been sent through electronic mode only to those Members whose email addresses are registered with the Company/Depositories. Member may note that Notice and Annual Report 2021-22 have been uploaded on the website of the Company at www.shreeramproteins.com, website of National Stock Exchange of India Limited at www.nseindia.com and website of National Securities Depository Limited (NSDL) i.e. www.evoting.nsdl.com.

- 1. In case shares are held in physical mode, please provide Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) by email to cs@shreeramproteins.com
2. In case shares are held in demat mode, please provide DPID-CLID (16 digit DPID + CLID or 16 digit beneficiary ID), Name, client master or copy of Consolidated Account statement, PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) to cs@shreeramproteins.com
3. Alternatively member may send an e-mail request to evoting@nsdl.co.in for obtaining User ID and Password by proving the details mentioned in Point (1) or (2) as the case may be.

Post successful registration of the e-mail address, the shareholder would get soft copies of notice of 14th AGM and Annual Report 2021-22 and the procedure for e-voting along with the user-id and the password to enable e-voting for 14th AGM. In case of any queries, shareholder may write to the Company at cs@shreeramproteins.com Shareholders are requested to register/ update their Email Ids with their Depository Participant(s) with whom they maintain their demat accounts if shares are held in dematerialized mode by submitting the requisite documents.

There being no physical shareholders in the Company, the Register of members and share transfer books of the Company is not closed. Members whose names are recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on Monday, July 11, 2022 ("Cut-off date"), shall only be entitled to avail the facility of remote e-voting as well as e-voting on the Annual General Meeting.

Pursuant to the provisions of Section 108 of the Companies Act, 2013 read with Rules made thereunder (as amended) and Regulation 44 of SEBI (LODR) Regulations, 2015 (as amended) and above mentioned MCA Circulars, the Company is providing facility of remote e-voting and e-voting on the date of the AGM to its Members in respect of the businesses to be transacted at the AGM. For this purpose, the Company has entered into an agreement with NSDL for facilitating voting through electronic means.

The remote e-voting will commence on 9:00 A.M. on Friday, July 15, 2022 and will end on 5:00 PM. on Sunday, July 17, 2022. During this period, the members of the Company holding shares as on Cut-off date may cast their vote electronically (Remote E-Voting). Members may note that a) the remote e-voting module shall be disabled by NSDL after the aforesaid date and time for voting and once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently; b) the facility of e-voting shall be made available at the 14th AGM; and c) the members who have cast their vote by remote e-voting prior to the 14th AGM may also attend the 14th AGM but shall not be entitled to cast their vote again. Detailed procedure for remote e-voting/ e-voting is provided in the Notice of the 14th Annual General Meeting.

Any person, who acquires shares of the Company and become member of the Company after dispatch of the Notice of AGM and holding shares as on the cut-off date i.e. Monday, July 11, 2022, are requested to refer to the Notice of AGM for the process to be adopted for obtaining the USER ID and Password for casting the vote.

In case of any queries for e-voting, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no.: 1800-222-990 or send a request at evoting@nsdl.co.in. Members may also contact Mr. Bhupendra Kanjibhai Bhadani, Company Secretary of the Company at the registered office of the Company or may write an e-mail to www.shreeramproteins.com or may call on +91-0288-2730088 for any further clarification.

Members can attend and participate in the Annual General Meeting at the registered office of the Company or through VC/OAVM facility. The instructions for joining the Annual General Meeting through VC/OAVM are provided in the Notice of the Annual General Meeting. In case the shareholders/members have any queries or issues regarding participation in the AGM, you can write an email to evoting@nsdl.co.in or Call us: - Tel: 1800-222-990. Members attending the meeting through VC/OAVM shall be counted for the purposes of reckoning the quorum under Section 103 of the Companies Act, 2013.

For, Shree Ram Proteins Limited
Place: Rajkot Date: June 25, 2022
Lalitkumar Chandulal Deyoya
Chairman & Managing Director
DIN: 02296254

